- (v) Establishing Lok Nayak Jayaprakash National Centre for excellence in humanities in Madhya Pradesh.
- (vi) Provision for toilets and drinking water in all the girls' schools.
- (vii) Schools Assessment Program.
- (viii) Simplification of norms for education.

## Foreign academic centres

- 36. SHRI K.N. BALAGOPAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government has decided to allow foreign universities and foreign educational entities to start their academic centres in the country; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA): (a) and (b) No, Sir. The Ministry of Human Resource Development had introduced the Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 in Parliament on 3rd May, 2010. The Bill sought to put in place a mechanism to regulate the entry and operations of Foreign Educational Institutions (FEIs).

However, with the dissolution of the 15th Lok Sabha, the Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010, has since lapsed.

## Blacklisting of deemed universities

- 37. SHRIMATI WANSUK SYIEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the Ministry had blacklisted 44 deemed universities in 2009 because of crumbling infrastructure, sub-standard faculty and shoddy academic standards;
- (b) whether a four-member UGC Expert Committee, reviewing the decision for blacklisting the universities, has submitted its report to Government; and
- (c) if so, whether Government has examined the report and whether the same is being considered for submission to the Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. (DR.) RAM SHANKAR KATHERIA): (a) Keeping in view

the general perception and also the concern expressed by the Hon'ble Supreme Court in Viplav Sharma case regarding dilution of academic standards in certain Institutions Deemed to be Universities, Government constituted a Committee of eminent academic experts to review the functioning of existing Institutions Deemed to be Universities and the desirability of their continuance as such. The Review Committee, on the basis of their evaluation and assessment, reported that while some Institutions Deemed to be Universities met the required benchmarks, some others would need some time to do so and yet, some others, numbering 44, owing to deficiencies, did not deserve to continue as Institutions Deemed to be Universities. The Government, in principle, accepted the report of the Review Committee. However, the issue regarding implementation of the recommendations of the Committee is currently *sub-judice* in the Hon'ble Supreme Court of India in the matter of Viplav Sharma *Vs* Union of India and Others [WP (C) No. 142 of 2006]. The Hon'ble Supreme Court has directed the Government to maintain status quo with regard to these 44 institutions Deemed to be Universities.

(b) and (c) As per direction of Hon'ble Supreme Court, University Grants Commission (UGC) constituted a Sub-Committee consisting of four members namely; (i) Prof. H. Devaraj, Vice-Chairman, UGC, (ii) Prof. Sanjay Dhande, Member, UGC, (iii) Prof. V. S. Chauhan, Member, UGC and (iv) Mrs. Anita Sharma, Additional Secretary, to undertake assessment of the Category 'C' Institutions Deemed to be Universities. Accordingly, 41 Category 'C' Institutions Deemed to be Universities appeared before the Sub-Committee on 08-12th and 14th July, 2014 and made power point presentation. These Institutions also recorded their objections about the Report of University Grants Commission (UGC) Expert Committee, MHRD Review Committee (Tandon Committee) and Committee of Officers appointed by MHRD. The report of the above Sub-committee was placed before the Commission in its 503rd meeting (Item No. 2.02) held on 22.09.2014. The Commission noted the contents of the Report and resolved to forward the Report to the MHRD. Accordingly, the report of the Sub-Committee was forwarded to MHRD for further necessary action at their end. Before a decision could be taken, seven of the Category 'C Institutions Deemed to be Universities filed Interlocutory Applications before the Hon'ble Supreme Court. After hearing the matter the Hon'ble Supreme Court on 26.09.2014 directed the UGC to physically inspect these seven Institutions Deemed to be Universities. The UGC has constituted an Expert Committee to physically inspect these seven Deemed to be Universities.

## Shortage of professors in IIMs and IITs

†38. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is shortage of professors in IIMs and IITs run by Government in the country;

<sup>†</sup>Original notice of the question was received in Hindi.